

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 5**  
**(IB)-1478(PB)/2019**

**IN THE MATTER OF:**

Omega Finvest LLP  
Vs.

.... Applicant/petitioner

Direct News Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.06.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the applicant:-

Mr. Atul Sharma, Mr. Abhishek Sharma, Mr. Abhinav Sharma, Ms. Anisha Mahajan, Advs.

**ORDER**

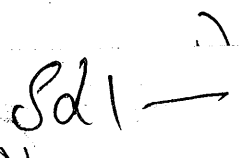
Learned Counsel for the petitioner is present.

Notice to the Corporate Debtor vide all modes including the process of this Bench, returnable on 25.07.2019. The Corporate Debtor should be served through its Directors as well and at its registered office. Affidavit of service be filed.

However, the question of maintainability of the petition remains open.

List on 25.07.2019.

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

  
**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**